

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.221**

**Appeal-271/252/ND/2023**

**IN THE MATTER OF:**

**Devgan Exports Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**RoC Delhi**

...

**Respondent**

**Under Section: 252 (1) Comp. Act**

**Order delivered on 10.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Soayib Qureshi, Adv. Rishabh Dua, Adv. Aparna Singh

**For the IT Deptt.** : Adv. Prashant Meharchandani, Sr. St. Counsel,  
Adv. Akshat Singh. Jr. St. Counsel, Adv. Utkarsh  
Kandpal

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Ld. Counsel appearing for the Appellant submitted that the arguing counsel is busy before the Hon'ble Supreme Court, and prayed for an adjournment. At her request, the hearing is deferred to 23.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**